

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
(IB)-380(PB)/2022

IN THE MATTER OF:

Shilpi Cables Pvt. Ltd. (Through Its Liquidator) ... Applicant/Petitioner
Vs
Jhunsons Chemicals Private Limited ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.11.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Mr. Milan Negi and Milan Kr. Jha, Advs. with Mr.
Sukhdev Madnani Liquidator
For the Respondent : Mr. Abhishek Anand, Mr. Navneet Thakran, Advs.

ORDER

Ld. Counsel Mr. Milan Negi for the Applicant/Liquidator seeks some time to get instructions as to how he will pursue the Section 7 Petition, so as the Section 66 application filed against the very same Corporate Debtor in the collateral proceedings.

Ld. Counsel Mr. Abhishek Anand appear for the Respondent.

Therefore, at the request and with the consent of both parties, list the matter for a Physical hearing **on 21.11.2023** along with all other pending applications.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

AVINASH KUMAR SRIVASTAVA
MEMBER (TECHNICAL)